

WP-9405-2021

(LAKHAN SHARMA Vs THE STATE OF MADHYA PRADESH & OTHERS)

Jabalpur, Dated : 17-05-2021

Heard through Video Conferencing.

Mr. Ashutosh Sharma, Advocate for the petitioner.

Mr. P.K. Kaurav, Advocate General alongwith Mr. Swapnil Ganguly, Deputy Advocate General for the respondents-State.

This writ petition in the form of public interest litigation has been filed by Lakhan Sharma with the prayer that the respondents-authorities be directed to provide the recovered/seized Remdesivir injection for being distributed to general patients and that before distribution of the Remdesivir injections for public use, approval from medical experts should be obtained whether the same is fit for use. An additional prayer is made that the respondents be directed to have transparency in the method of distribution of the Remdesivir injections which should be monitored by a judicial body.

As regard the first prayer, we require the respondents to immediately take a decision so as to ensure that any stock of genuine Remdesivir injections does not go waste. However, other issues in the writ petition have already been agitated before this Court and are being examined in the main petition being *Writ Petition No.8914/2020 (PIL) [In Reference (Suo Motu) vs. Union of India and others]* and, therefore, a separate petition for the same cause need not to be entertained. However, it will be open for the petitioner to appear as an intervenor in the said petition.

With aforesaid liberty, the present **writ petition stands disposed of.**

(MOHAMMAD RAFIQ)
CHIEF JUSTICE

(ATUL SREEDHARAN)
V. JUDGE

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